

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

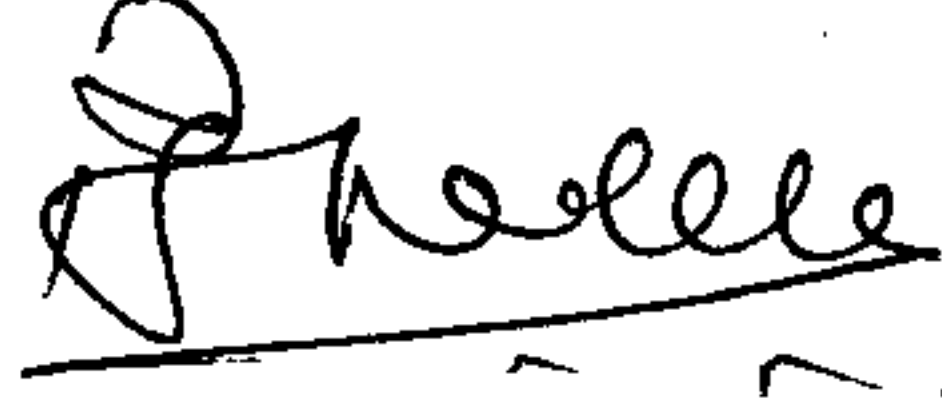
C.P. (I.B) No.830/NCLT/AHM/2019

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.01.2020**

Name of the Company: Safex Fire Services Ltd
V/s
Himgiri Solutions Pvt Ltd

Section of the Companies Act : Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	PRANAV THAKUR	ADV	ec	
2.				

ORDER

The Petitioner is represented through learned counsel.

None appeared on behalf of the Respondent.


On perusal of the records, it is found that the notice issued through Registry is returned with postal remark "Addressee left" without instruction.

Learned Lawyer for the Petitioner is directed to take fresh step to make a paper publication in vernacular language, in widely circulated newspaper, where the registered office of the Company is situated.

List the matter on 19.02.2020.


**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**

Dated this the 21st day of January, 2020


**MANORAMA KUMARI
MEMBER JUDICIAL**